



GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT; HOME DEPARTMENT

SRINAGAR/JAMMU

**NOTIFICATION**

Jammu, the 2<sup>nd</sup> April, 2019

SRO:-250 Whereas, on 25.05.2018, Police Station D.H Pora received an information through reliable sources to the effect that one person namely; Mohammad Sikander Lone S/o Ab. Gani Lone R/o Mirwani, DH Pora residing in the jurisdiction of P/S DH Pora and other persons were working as OGWs for the banned organization (HM). To this effect, the said persons in conspiracy with some separatists and terrorists were trying to get legal documents like passport/visa for purpose of going to Pakistan in order to achieve the illegal training of Arms/Ammunitions with the motive to secede J&K State from India; and

2. Whereas, a case FIR No.47/2018 u/s 13,18,38, UAPA(P),1967 was registered at P/S D.H Pora and investigation taken up;and

3. Whereas, during the course of investigation, accused namely; Mohammad Sikander Lone S/o Ab Gani Lone R/o Mirwani DH Pora was apprehended who disclosed that he and accused Mohd Hussain Wani S/o Ab Aziz Wani R/o Shalipora Kulgam were OGWs of HM outfit and had been regularly meeting three terrorists namely 1. Altaf Ahmad Dar @ Kachru S/o Late Gh. Mohd Dar R/o Hawoora Mishipora, Khudwani 2. Umar Majeed Ganie S/o Ab Majeed Ganie R/o Souch 3. Gulzar Ahad Paddar S/o Bashir Ahmad R/o Takiya Gopalpora, DH Pora and have got illegal Arms/Ammunitions training from them. The accused further revealed that he had taken part along with above three terrorists in the firing incidents and snatching of weaponry as there was shortage of weapons in the militant ranks. He further disclosed that he and Mohd Hussain have tried to snatch weapon from police but failed to do so due to alertness of police. Now they had made their mind to go to Pakistan for obtaining of illegal Arms/Ammunition

training with the motive to secede the State of J&K from India and have obtained a passport also. Accordingly the disclosure statement was prepared and passport was recovered from his residence and recovery memo also prepared. Accused No.2 Mohd Hussain Wani S/o Ab Aziz Wani R/o Shalipora, Kulgam was also apprehended who also revealed that he has also obtained illegal Arms/Ammunitions training from the active terrorists and took part in firing on security forces many times and is an active supporter of these terrorists. The disclosure memo was prepared and placed on record. During the course of investigation statements of witnesses were recorded under relevant sections of law; and

4. Whereas, investigation conducted has prima facie, established the commission of offences punishable U/S 13,18,38, UAPA against the accused persons namely 1. Mohammad Sikander Lone S/o Ab Gani Lone R/o Mirwani DH Pora 2. Mohd Hussain Wani S/o Ab. Aziz Wani R/o Shalipora Kulgam 3. Altaf Ahmad Dar @ Kachru S/o Late Gh Mohd Dar R/o Souch 4. Umer Majeed Ganie S/o Ab. Majeed Ganie R/o Souch 5. Gulzar Ahmad Paddar S/o Bashir Ahmad R/o Takiya Gopalpora DH Pora and investigation concluded as proved. That the accused No.1-2 are on judicial remand and the rest three accused 3-5 are absconding against whom proceedings u/s 512 Cr.Pc have been proposed; and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of sanction for launching prosecution against the accused persons; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused

persons for their prosecution under the aforesaid provision of law.

7. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accord sanction for launching prosecution against the accused namely 1. Mohammad Sikander Lone S/o Ab Gani Lone R/o Mirwani DH Pora 2. Mohd Hussain Wani S/o Ab. Aziz Wani R/o Shalipora Kulgam 3. Altaf Ahmad Dar @ Kachru S/o Late GH Mohd Dar R/o Hawoora Mishipora Khudwani 4. Umar Majeed Ganie S/o Ab. Majeed Ganie R/o Souch 5. Gulzar Ahmad Paddar S/o Bashir Ahmad R/o Takya Gopalpora DH Pora for the commission of offences punishable u/s 13,18,38 Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.47/2018 of Police Station DH Pora.

By Order of the Government of Jammu and Kashmir.

Sd/-

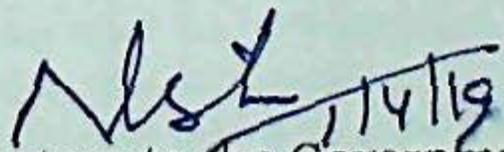
Principal Secretary to the Government  
Home Department

No. Home/Pros/74/2018

Dated: 02.04.2019

Copy to the:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/San-48/S/2018/68562-65 dated 13.10.2018 The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c.).
3. Pvt. Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department